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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 9/2016 & 14/2016 with TP No. 131/397-398/NCLT/AHM/2016 (New) CP No. 60/397-398/CLB/MB/2016 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

Mourad M. Fahim & Anr.

V/s.

MG Well Solutions Project International Pvt. Ltd. & Ors.

Section of the Companies Act:

S NO NAME (CADITAL LETTERS)

Section 397-398 of the Companies Act, 1956

REPRESENTATION

**SIGNATURE** 

5.NO. NAME (CAPITAL LETTERS)	DESIGNATION	KEPKESEITIMITOIT	SIGIATIONE
1. NAVIN PAHWA WITH	SR.A-DV	Petitioner	A-2-
2. FOR THAKKAR AND PAHWA	ADV.		
81 Sushma Nagaraj alu Devashish Tiwari	Adv. Adv.	Respondents	Municipality
1/by Converse	ORDER		

DESIGNATION

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner. Learned Advocate Ms. Sushma Nagaraj with Learned Advocate Mr. Devashish Tiwari i/b Converse Law LLP present for Respondents No. 1 to 6.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondents on the affidavits of the petitioner filed on 13.07.2017 and 03.08.2017.

Learned counsel for petitioner submitted that filing of affidavits on 13.07.2017 and 03.08.2017 became necessitated on account of certain facts that came to light during inspection of the company.

Learned Counsel appearing for Respondent submitted that majority of the contents

of the affidavits relate to new facts that are not stated in the main petition. She further

contended that pleadings cannot be amendment without the leave of the court and in

support of her contention she had relied upon decision in Gurdayal Singh & Other

in (2002) 2 SCC 445.

Another contention of learned counsel for Respondent is that CP has to be

adjudicated basing on the facts averred in the petition and no new facts can be taken

into account in adjudicating the petition. In support of the contention she relied upon

the decision in Kalinga Tubes reported (1965) 2 SCR 720. There is no dispute about

the above stated proposition of law. But new facts that are so prominently connected

to the facts already averred can be taken into consideration to decide the controversy

effectively and completely.

It appears that after inspection, petitioner thought it to file affidavits with certain

facts. This is not the stage to decide whether the facts stated in the affidavits are

entirely new facts or they have got any nexus to the facts that had already been

averred in the main petition. There is no dispute about the proposition that

amendment in the pleadings cannot be made without the leave of the Tribunal. Mere

filing of affidavits cannot have effect of amendment of pleadings. If any new facts

are there in the affidavits that were filed, the Respondent is certainly having liberty

to request the Tribunal not to consider them in the final hearing. To avoid possibility

of prejudice to the Respondent, respondent is permitted to file reply affidavit. The

issue of introduction of new facts either in affidavits filed on 13.07.2017 and

03.08.2017 as well as the reply affidavits that are going to be filed can be agitated in

the final hearing.

The Affidavits filed by the petitioner are received subject to above said observations.

Respondent shall file their reply affidavits within three weeks serving a copy in

advance to other side.

List the matter on 09.03.2018 for final hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL